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# IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR

# **BEFORE**

# HON'BLE SHRI JUSTICE G. S. AHLUWALIA ON THE 16<sup>th</sup> OF JULY, 2025

## MISC. PETITION No. 886 of 2022

#### **VINOD KUMAR AND OTHERS**

Versus

# MADHYA PRADESH WAQF BOARD THR. AND OTHERS

### **Appearance:**

Shri R.D. Sharma and Shri Ajay Bhargava – Advocates for petitioners. Shri F.A. Shah- Advocate for respondent No.1. Shri Santosh Agrawal- Advocate for respondent No.2.

#### **ORDER**

This petition, under Article 227 of Constitution of India, has been filed seeking the following relief(s):

- (i) That, the impugned proceedings Annexure P/1 initiated by Waqf Board on application of respondent No. 2 may kindly be quashed.
- (ii) That, the action taken by respondent No.2 is in disobey of order of maintaining status quo granted by this Hon'ble Court in M.P. No.1905/2020, malicious and for harassing the petitioners. Therefore heavy cost may kindly be imposed upon respondent No.2 and in favour of petitioners.
- (iii) That, the other relief doing justice including cost be awarded.

- MP. No. 886 of 2022
- 2. It is submitted by counsel for petitioners that respondent No.2 after having failed in her attempt to get the order of eviction under Section 248 of M.P. Land Revenue Code, 1959 (for brevity "Code") has approached the Waqf Board for the said purpose and in view of the order dated 20.09.2018 passed by Board of Revenue in Revision No.1-Revision/Shivpuri/L.R./2018/1203; order dated 06.03.2020 passed by Board of Revenue in Review No.6118/2018/Shivpuri/LR; and order dated 31.03.2016 passed by Naib Tahsildar, Circle-II, Dinara, Tahsil Karera, District Shivpuri (M.P.), the proceedings before the Waqf Board are not maintainable. However, it is fairly conceded that in view of the separate order passed by this court today in MP.No.1905/2020 (Smt. Nagina Vs. Madhusudan And Others) by which this Court has directed for fresh demarcation in the presence of the parties, nothing more survives in the present petition.
- 3. Accordingly, in the light of the order passed by this Court today in MP.No.1905/2020 (Smt. Nagina Vs. Madhusudan And Others), this petition is *dismissed as infructuous*.

(G.S. Ahluwalia) Judge